



2026:AHC-LKO:41528

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 1117 of 2026**

Nan @ Om Prakash And 2 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy.
Home Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Dheerendra Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Dheerendra Singh, the learned counsel for the applicants as well as Sri Arun Kumar Verma, the learned Additional Government Advocate appearing on behalf of the State and perused the records.

2. The instant application has been filed by the applicant seeking anticipatory bail in F.I.R. bearing Case Crime No. 0459/2025, under Sections 190, 191(2), 191(3), 333, 352, 115(2), 110 BNS, Police Station Safipur, District Unnao.

3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 14.10.2025 against eight named persons, including the applicants, stating that all the accused persons attacked the informant's home and assaulted the informant and some other persons with sticks and iron rods. It is alleged that co-accused Bhullan fired a shot with a country made pistol. Three persons from the informant's side have suffered injuries in the incident. None of the injuries has been found to be grievous in nature as no X-ray examination of any victim has been conducted.

4. In the affidavit filed in support of the anticipatory bail-application it has been contended that the applicant is innocent,

he has no criminal history and he has falsely been implicated in the present case.

5. It has further been stated that prior to lodging of the FIR in question, an FIR No. 458/2025 was lodged by co-accused Darshan stating that persons from the informant's side had assaulted the applicant and three other persons from his side. Two persons have received injuries on their heads. However, none of the injuries suffered from the applicant's side is grievous in nature.

6. The learned A.G.A. has opposed the prayer for bail application and he has submitted that the allegations have been established during investigation and a charge sheet has been submitted on 29.12.2025.

7. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that persons from both the sides have received injuries in the incident and none of the injuries is grievous in nature; FIRs have been lodged from both the sides and investigation has already been concluded without arresting the applicants, coupled with the fact that the applicants have no criminal history and without making any observations which may affect the outcome of the case, I am of the view that the aforesaid facts are sufficient for making out a case for granting anticipatory bail to the applicants.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**. In the event of arrest/ appearance of **applicants- Nan @ Om Prakash, Amresh @ Indresh and Gayari** before the learned Trial Court in the aforesaid case crime, they shall be released on bail on his furnishing personal bond and two solvent sureties, each in the like amount, to the satisfaction of S.H.O./Court concerned on the following conditions and subject to any other conditions that may be fixed by the Trial Court:

(i). that the applicants shall make themselves available for interrogation by a police officer as and when required;

(ii) that the applicants shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicants shall not leave India without the previous permission of the court'

(iv) that the applicants shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v). that the applicants shall not pressurize/ intimidate the prosecution witness.

June 19, 2026

Pradeep/-

(Subhash Vidyarthi,J.)